

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 452/(MAH)/2017

CORAM:

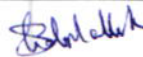
Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 01.12.2017

NAME OF THE PARTIES: Mithun Basak
V/s
Suwarna Infracon Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
43	Sudip Mallick Molding for Adv. Kiran S. Mohite	- Advocate for Petitioner	

ORDER

T.C.P. No. 452/I&BP/NCLT/MB/MAH/2017

1. Learned Representative of the Petitioner is present.
2. This TCP was transferred to this Bench from the Hon'ble High Court. Admittedly, requisite Form was submitted on 25th July, 2017, which was found to be defective. This Petition is abated in view of the Notification dated 29th June, 2017 [F. No. 1/5/2016-CL-V] (GSR 732(E), which reads as under:-

"Provided further that any party or parties to the petitions shall, after the 15th day of July, 2017, be eligible to file fresh applications under sections 7 or 8 or 9 of the Code, as the case may be, in accordance with the provisions of the Code."

3. In view of the proviso of aforesaid Notification, liberty is granted to file a fresh Petition, under the Code.
4. T.C.P. 452/2017 is disposed of accordingly. To be consigned to records.

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 01.12.2017

Vkr

Sd/-

M.K. Shrawat
Member (Judicial)